

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 6109 of 2018

Chittaranjan Mohanty ***Petitioner***

In person

-versus-

State of Odisha & others ***Opp. Parties***

Mr. M.S. Sahoo, AGA for State

**CORAM:
THE CHIEF JUSTICE
JUSTICE SAVITRI RATHO**

Order No.

**ORDER
05.07. 2021**

- 32.
1. The matter is taken up by video conferencing mode.
 2. Copy of the second Additional Counter Affidavit filed by Opposite Party Nos.1 & 2 dated 24th June, 2021 be served on the learned counsel for the Petitioner.
 3. List on 9th August, 2021.
 4. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No. 4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(Savitri Ratho)
Judge